

Central Administrative Tribunal
Principal Bench

O.A. No.215/2003

New Delhi this the 19th day of November, 2003

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Bharat Bhushan, Member (J)

Har Narain Meena
Son of Late Shri Deo Bux Meena
Working as Office Subdt. GR.I.
Stores Branch, Headquarters Office.
Northern Railway, Baroda House.
New Delhi 110 001.

-Applicant

(By Advocate: Shri M.L. Sharma)

Versus

1. Union of India through
The Chairman, Railway Board
The Principal Secretary to
Government of India.
Ministry of Railways.
Rail Bhawan, New Delhi-01.
2. The General Manager,
Northern Railway.
Baroda House, New Delhi.-
3. Shri Kailash Chand Meena.
Office Subdt. Gr. I. Northern Railway.
Stores Branch, Headquarters Office.
Baroda House, New Delhi-01.

-Respondents

(By Advocate: Shri Shailendra Tiwary and
Shri U. Srivastava)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice-Chairman (A)

The grievance of the applicant is that while under the Government's instructions, respondents were required to fill up 8 posts of Chief Office Superintendent (Annexure A-4 dated 25.2.99) by adopting the modified procedure (R.B.E. No.27/99 Annexure A-5 dated 17.2.1999). though the post remained classified as selection post, as a one time measure, Respondents have proceeded to empanel

respondent No.3 Shri Kailash Chand Meena(ST) who was junior to the applicant. While the applicant was at Sl No.31, respondents No.3 was at Sl No.61 in the seniority list. Learned counsel pointed out that applicant had made representation (Annexure A-6) dated 14.1.2003, which has remained unactioned at the hands of the respondents.

2. On the other hand, learned counsel for official respondents stated that while the representation was made by the applicant on 14.1.2003, he rushed to the court through this OA on 27.1.2003 without affording a reasonable period to the Government to respond to applicant's representation.

3. Both sides agreed that applicant's representation should be decided by a detailed speaking order. Accordingly, this OA is disposed of directing the respondents to decide applicant's representation (Annexure A-6) dated 14.1.2003 within a period of two months from today by passing a detailed speaking order. On remaining aggrieved, applicant shall have liberty.


(Bharat Bhushan)
Member (J)


(V.K. Majotra)
Vice-Chairman (A)

cc.